

(19)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A. No. 1265/1996

615 March  
New Delhi this the ~~10th~~ Day of ~~February~~ 1998

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)  
Hon'ble Shri S.P. Biswas, Member (A)

The Railway Parcel Porters & Goods  
Porters Union, having its office at  
224 Sonia Vihar,  
Delhi  
Through its Secretary,  
Beer Pal Singh,

Petitioner

(By Advocate: Shri V.P. Sharma)

-Versus-

1. Union of India,  
through the Chairman, Railway Board,  
Rail Bhawan,  
New Delhi-110 001.
2. The General Manager,  
Northern Railway  
Baroda House,  
New Delhi-110 001.
3. Divisional Railway Manager,  
Old Delhi Railway Station,  
Delhi Junction,  
Delhi.
4. The Divisional Railway Manager.  
Northern Railway,  
Ashok Marg, Lucknow (UP)
5. The Divisional Railway Manager,  
Northrn Railway,  
Divisional Office,  
Allahabad (UP)
6. The Divisional Railway Manager,  
Division Office,  
Moradabad (NR) UP
7. The Parcel Handling Cointractor Society,  
Through its Secretary,  
Northern Railway Station,  
Tundla, Distt. Ferozabad (UP)
8. M/s. Janta Labour Contractors Society Ltd.,  
Through its Secretary,  
Parcel Office, Moradabad Railway Station,  
Sabri Sarai, Moradabad, Northern Railway  
U.P.
9. Uttam Sahkari Shram Samvidha Samiti Ltd.,  
Through its Secretary,  
Patsaini, Kachhauna,  
Distt. Hardoi, UP.

(By Advocate: Shri P.S. Mahendru)

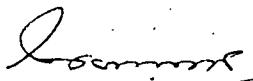
ORDER

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)

This Original Application was previously listed alongwith OA No. 1227/97 wherein the final decision was given by an oral order in Court vide our order dated 16.12.1997. The issues raised and the reliefs claimed in both the OAs are the same to the extent that in the present OA ✓ there are 183 petitioners including the Petitioner No. 1 who is the association, and are seeking the same relief as sought in OA No. 1227/97.

2. Since the decision in the said OA has already been given by this Court, the said decision shall be applicable to this case and the directions issued therein will also be carried out with respect to these petitioners as well that on a mutatis Mutandis basis that is to say wherever applicable. ✓

With this, this OA is disposed of. No order as to costs.

  
(S.P. Biswas)

Member(A)

  
(Dr. Jose P. Verghese)  
Vice Chairman (J)

\*Mittal\*